

CHARTERED ACCOUNTANTS ASSOCIATION

(C R Building, Model Town Road, Jalandhar)

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December 11, 2021

To,
Honorable Minister for Finance
Govt. of India
New Delhi.

Respected Madam,

Sub: Representation regarding Extension of Due Dates till 31st March 2022.

We would like to bring to your kind notice that Chartered Accountants Association is representing Chartered Accountants is a constituent body under the societies act. The functions of the Association include holding of talks, workshops, seminars and conferences on topics of professional interest with a view to help the members keep themselves abreast of the developments in the fast-changing scenario, to represent members before various authorities etc.

At the outset, we would like to appreciate the initiative taken by the Government with launch of new Income Tax Portal for providing better services to the Taxpayers. We also understand that any such change take time to stabilize the smooth functioning of the same. With the launch of new Income Tax Portal in June 2021, many glitches noticed in its working have been removed, which has led to filing of quite a number of Income Tax Returns and Forms. However, if the filing data is analyzed, we find that most of the filed ITRs are for Assesses who have Income from Salary, Interest etc. as the Income Tax Returns for Companies, Business Income, TAR etc. are not getting smoothly through due to many technical problems, which still persist in the portal and the filing is not getting possible and is also taking considerable time and energy of the Assesses and Professionals, if at all, it is accepted by the system.

To mitigate the hardships of the Assesses and the Professionals, it is suggested that this year the time for filing of all the Forms and Returns be **extended to 31st March 2022** without any penal consequences as the same would go a long way in stabilizing the portal and would also allow the stakeholders to have a better feel of the portal. The following points further vouch for the above requested extension: -

1. In case ITR-6 for Companies Return, the companies opted for concessional Tax u/S 115BAA or 15BAB last year, The Portal is not allowing the filing of ITR and is asking for filing of Form 10-IC again but not allowing its filing.
2. The Portal is not allowing filing Form 10-IE in many cases and showing unknown reasons.
3. The non-working of DSC functionality in many cases.
4. The wrong schema for TAR, which is getting updated on daily basis and resulting in wrong data getting reflected in already filed TARs.

5. The portal is not allowing the filling of Forms for New Registration of Trusts and societies and thus denying filing of ITR-7 Form.

These are some of the many problems, which are being faced by the stakeholders besides the issue of late functioning of portal, which has resulted in piling of work with professionals and other stakeholders requiring time to smoothly file the data with the Government and an **Extension till the end of Financial Year i.e. 31/03/2022**, would give a sense of cooperation and a feeling that the Government and other stakeholders are moving together in making the new initiative of the government a success

Thanking you

Yours faithfully,

(CA. Ashwani Kumar Jindal)
General Secretary
M – 9876063350

Copy to

- 1 The Honorable Prime Minister of India
- 2 The Honorable, MOS Finance
- 3 The Revenue Secretary
- 4 Chairman, CBDT
- 5 The Chief Commissioner of Income Tax, Amritsar
- 6 All the Principal Commissioners of Income Tax, Jalandhar
- 7 All Print Medias